

see how the policy will be implemented.

Shrimati Tarkephari Shaha: One of the incentives for exports was that in respect of import-substitution commodities available in this country, some industrial licences were given to some industrialists to get imported material in order to export because that would have improved the standard of exports. In view of this, may I know what were the commitments which those industrialists made in regard to exports and after getting import licences, whether those commitments were fulfilled and if those commitments have not been fulfilled, whether any action has been taken on them for not having fulfilled the commitments?

Shri F. A. Ahmed: The period allowed to them is so short that no estimation can be made whether they have actually implemented or not. We are closely watching whether the purpose for which the import has been allowed has been served or not.

Shri Ebrahim Sulaiman Sait: My hon. friend Shri A. Sreedharan had asked a question about restricting the import of copra and rubber because that is adversely affecting the producers of rubber and copra. While the hon. Minister had answered the question regarding rubber, he had not answered the portion relating to copra. May I know whether Government are considering the question of restricting the import of copra in order to help the poor copra producers in Kerala?

Shri F. A. Ahmed: I would examine this question, and if the hon. Member so desires, I shall inform him later.

WRITTEN ANSWERS TO QUESTIONS

Audit Report on the Accounts of NCDC

*99. **Shri P. K. Ghosh:** Will the

Minister of Steel, Mines and Metals be pleased to state:

(a) whether the Commercial Audit Department of the Comptroller and Auditor General of India reviewed the working of the National Coal Development Corporation Ltd., for a period of three years ending March, 1966 and has submitted a report;

(b) if so, whether a copy of that report will be laid on the Table along with the reply furnished by the Corporation; and

(c) whether Government are satisfied with the reply given by the Corporation regarding various lapses and omissions and commissions?

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) and (b). The Commercial Audit Department of the Comptroller and Auditor General of India conducted review of the working of the National Coal Development Corporation for the period ending 31st March, 1966. It is understood this review has since been finalised and is being included by the Comptroller and Auditor General of India in Central Government Audit Report (Commercial), 1967. In terms of Article 151(1) of the Constitution of India, this report will be submitted to the President who shall cause the report to be laid before each House of the Parliament. Government, no doubt, will look into alleged lapses, omissions and commissions etc. wherever necessary and take further suitable action in the light thereof.

(c) Does not arise at this stage.

Import of Cotton

*99. **Shri M. Rampure:**
Shri Ebrahim Sulaiman Sait:
Shri Ramachandra Veerappa:
Shri N. K. Sanghi:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes: